



सत्यमेव जयते

# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ११, अंक १०]

सोमवार, मार्च २४, २०२५/चैत्र ३, शके १९४७

[पृष्ठे ४, किंमत : रुपये २७.००

असाधारण क्रमांक २८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Krishna Valley Development Corporation (Amendment) Bill, 2025 (L. C. Bill No. VI of 2025), introduced in the Maharashtra Legislative Council on the 24th March 2025, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

**L. C. BILL No. VI OF 2025.**

*A BILL*

*further to amend the Maharashtra Krishna Valley Development Corporation Act, 1996.*

WHEREAS it is expedient further to amend the Maharashtra Krishna Valley Development Corporation Act, 1996, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :-

Mah.  
XV of  
1996.

Short title and commencement.

1. (1) This Act may be called the Maharashtra Krishna Valley Development Corporation (Amendment) Act, 2025.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 2 of Mah. XV of 1996.

2. In section 2 of the Maharashtra Krishna Valley Development Corporation Act, 1996, in clause (c), the brackets and words “(except Koyna Hydro-Electric Power Project)” shall be deleted. Mah. XV of 1996.

Declaration.

3. It is hereby declared that, from the date of commencement of the Maharashtra Krishna Valley Development Corporation (Amendment) Act, 2025, the Koyna Hydro-Electric Power Project is assigned, handed over and transferred to the Maharashtra Krishna Valley Development Corporation; and the aforesaid commencement date shall be the appointed date in respect of the said Project, for the purposes specified in section 15 of the Maharashtra Krishna Valley Development Corporation Act, 1996. Mah. .... of 2025. Mah. XV of 1996.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra Krishna Valley Development Corporation Act, 1996 (Mah. XV of 1996) is enacted to make special provisions for promotion and operation of irrigation projects, command area development and schemes for generation of hydro-electric energy to harness the water of Krishna River allocated to the State of Maharashtra.

2. The said Act provides for the planning, construction, maintenance and management of Hydro-Electric Power Projects within the area of operation of the Maharashtra Krishna Valley Development Corporation including the hydro-electric power projects which are assigned and handed over or transferred to the said Corporation by the State Government. However, by clause (c) of section 2 of the said Act, the planning, construction, maintenance and management of the Koyna Hydro-Electric Power Project has been specifically excluded from the purview of the said Act.

3. Since the enactment of the said Act, various substantial changes have been taken place in the functioning, management and control of the Koyna Hydro-Electric Power Project. Therefore, to bring the said Project within the purview of the said Act and to handover the said Project to the Maharashtra Krishna Valley Development Corporation for its planning, construction, maintenance and better management, the Government considers it expedient to amend clause (c) of section 2 of the Maharashtra Krishna Valley Development Corporation Act, 1996, suitably.

4. The Bill seeks to achieve the above objectives.

Mumbai,  
Dated the 21st March 2025.

RADHAKRISHNA VIKHE-PATIL,  
Minister for Water Resources  
(Godavari, Krishna Valley  
Development Corporation).

## MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves the following proposal for delegation of a legislative power, namely :—

*Clause 1(2).*— Under this clause, power is taken to the State Government to bring the Act into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

**2.** The above-mentioned proposal for delegation of legislative power is of normal character.